


TRIPURA GAZETTE

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PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA
FINANCE DEPARTMENT
(TAXES & EXCISE)**

NO.F.1-11(91)-TAX/GST/2019(Part)

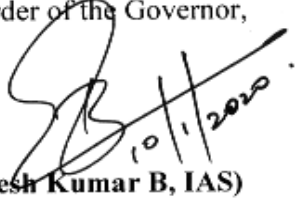
Dated, Agartala, the 10th January, 2020

NOTIFICATION

In exercise of the powers conferred by sub-section (2) of section 1 of the Tripura State Goods and Services Tax (Second Amendment) Ordinance, 2019 (Tripura Ordinance No. 03 of 2019), the State Government hereby appoints –

- (i) the First day of August, 2019, as the date on which the provisions of section 22 of the said Ordinance, shall come into force;
- (ii) the First day of September, 2019, as the date on which the provisions of section 13 of the said Ordinance, shall come into force; and
- (iii) the First day of January, 2020, as the date on which the provisions of sections 2 to 21, except section 2, section 7, section 10 and sections 13 to 20 of the Tripura State Goods and Services Tax (Second Amendment) Ordinance, 2019 (Tripura Ordinance No. 03 of 2019), shall come into force.

By order of the Governor,


(Nagesh Kumar B, IAS)
Joint Secretary
Government of Tripura
Finance Department